

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:686
ANSWERED ON:22.10.2008
ACQUISITION OF LAND FOR COAL MINES
Bhai Lal Shri

Will the Minister of COAL be pleased to state:

- (a) whether the Northern Coalfields Limited (NCL) has acquired District Sombhadra (UP.)land from the local people for coal mines;
- (b) if so,the details thereof;
- (c) whether NCL has given the compensation and other benefits as per the agreement;
- (d) if so,the details thereof;and
- (e) if not,the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SANTOSH BAGRODIA)

(a)&(b) Yes,Sir.Northern Coalfields Limited (NCL) has acquired 1189 hectares of tenancy land from local people for coal mines in District Sonebhadra (U.P.) under Coal Bearing Areas (Acquisition & Development) Act, 1957 (CBA (A&D) Act, 1957).

(c),(d)&(e) Compensation and other benefits have been paid as per the provisions laid down in the CBA (A&D) Act, 1957 and the Rehabilitation & Resettlement (R&R) Policy of Coal India Limited (CIL). The details are as given below:

Tenancy land acquired (in hectares)	Compensation (in paid lakhs)	No. of Employments given	No. of families to whom plots allotted at rehabilitation site	No. of families paid cash in plots at rehabilitation site
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1189 380.90 1029 997 11